

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**(IB)-702/ND/2018**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
16.05.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and  
Beverages Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

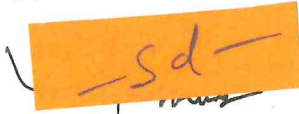
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
<b>Present:</b>	Mr. Kshitij Sharda, Advocate for the Petitioner in CA 133/2019 Mr. Brijesh Tamber and Mr. Avirup Benjamin, Advocates for the Petitioner Mr. R. S. Suri, Sr. Advocate with Mr. Arjan Chakraborty, Mr. Akshay Kapoor, Advocates for Applicant in CA 179 and 181/2019 Mr. Abhishek Anand, Advocate for Respondent			

**ORDER**

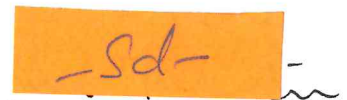
CA 607/2019 has been filed by the resolution applicant being aggrieved by the order of the RP in rejecting his proposal as being disqualified under Section 29(A) (C & H). Notice of this application is accepted by Mr. Benjamin, Ld. Counsel appearing on behalf of RP. Let reply be filed.

To come up for further consideration on 22<sup>nd</sup> May, 2019.

It is observed that despite directions, RP was not present in court. In the interest of justice last opportunity is granted requiring him to meet the objections. He is directed to be present on the next date of hearing i.e. 22<sup>nd</sup> May, 2019.



**(V. K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**